

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.240

TP 94 of 2016 (CP 34 of 2015)

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Vortex Ice Cream Pvt Ltd & Ors

.....Applicant

V/s

Vadilal Chemicals Ltd & Ors

.....Respondent

**Order delivered on: 09/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv. &  
Ms. Kriti Kothari, Adv.

For the Respondent

: Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth  
Contractor & Mr. Pranjal Buch, Adv. for R-2,  
Mr. Rohan Lavkumar ,Adv. i/b. Nanavati Associates, R-1  
Mr. Pavan Godiawala, Adv. for R-3 & 8

**ORDER**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, TP 94 of 2016 (CP 34 of 2015) is disposed-off as withdrawn. In view of the same, interim order passed earlier is vacated.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**